आसवन तथा लघु क्षेत्र के लिए आरक्षित मदों को छोड़कर सभी खाद्य प्रसंकरण उद्योगों को लाइसेंसमुक्त कर दिया गया है। घरेलू/विदेशी/अनिवासी भारतीय पूंजी निवेश को बढ़ाजा देने, राजकोषीय राहतें उपलब्ध कराना आदि जैसे विभिन्न अनेक उपाय भी किए गए हैं।

उदारीकरण से लेकर मार्च, 1966 तक मध्यप्रदेश में खाद्य प्रसंकरण उद्योगों की स्थापना के लिए लगभग 2939 करोड़ रु॰ के पूंजी निवेश वाले 321 औद्योगिक उद्यमी ज्ञापन पेश किए गए हैं। इनमें से लगभग 396 करोड़ रु॰ के पूंजी निवेश वाले 64 औद्योगिक उद्यमी ज्ञापन लागू किए जा चुके हैं। इसके अलवा इसी अविधि के दौरान मध्य प्रदेश में खाद्य प्रसंस्करण उद्योगों की स्थपना के लिए शत-प्रतिशत निर्यातोन्सुखी यूनिटों/संयुक्त उद्यम/विदेशी सहयोग आदि के लिए 416 करोड़ रु॰ की कुल परियोजना लागत वाली 24 मंजूरियां भी दी गई हैं।

Purchase of Land in Unauthorised Areas of Delhi

2544. SHRI LACHHMAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that due to housing problem people have purchased land for housing purposes in unauthorised areas of Delhi;
- (b) if so, the details of plans formulated by Government to save purchasers from risk, if any in these areas; and
- (c) if not, the steps being taken in the interest of these purchasers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VEN-KATESWARLU): (a) No study on the subject has been conducted by DDA.

(b) and (c) In order to meet the growing demand for housing in Delhi, DDA has taken steps for construction of houses during the last three decades. 21 housing schemes classified as Janta, LIG, MIG, Expandable Housing Scheme and Self Financing Schemes have been announced by DDA. Approximately 2.55 lakh flats have been allotted to the registrants in addition to 44,000 plots offerred to the registrants in Rohini Residential Scheme,

1981. A new scheme called the 9th Self Financing Scheme has been announced by DDA on 8.8.96 which will remain open upto 20.9.96 to offer 6000 flats in Delhi for the applicants. There will also be another scheme of Expandable Houses to be floated by DDA. As regards the question of purchase of land in anauthorised areas of Delhi, the purchasers enter into such transactions at their own risk. It is open to them to take legal action against sellers colonisers in case of defective title to the properties or other maltractices.

Allotment of DDA Land to Shree Balkishan Educational Social Welfare Society

2545. SHRI K.M. KHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware of the violation of Delhi Master Plan by DDA while allotting land for a nursery school twice to Shree Bal Kishan Educational and Social Welfare Society;
 - (b) if so, the details thereof;
- (c) whether Government propose to get such violation investigated by the C.B.I.; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VEN-KATESWARLU): (a) and (b) The Delhi Development Authority has reported that Shri Bal Kishan Educational and Social Welfare Society was allotted 2000 Sq. ints, of land at the Nursery School site located in Panchsheel Group House Building Society in May, 1995. The Society deposited the demanded amount. However, the possession of this plot could not be handed over as it was not found vacant at the site. As such, alternative allotment of 1856 sq.mts. of land was made to the Society at the Nursery School site in Vasant Kunj in July, 1995.